

**SHRI KHURSHID ALAM KHAN :** We will utilise it most gainfully and in the shortest possible time. But we cannot really say that we would use it within any specific time and just spend it away without proper planning.

**SHRI S.M. BHATTAM :** Which are those various industrial projects in power, coal oil exploration etc, in respect of which we are getting credit and what is the amount of credit which is going to flow in respect of these industries? If it is a big list will the Minister be pleased to place it on the Table of the House?

**SHRI KHURSHID ALAM KHAN :** The projects are in the power sector, petroleum sector, coal sector, etc. and the details about all these will have to be worked out now.

**SHRI S.M. BHATTAM :** What are the names of the projects? That is the question I have raised.

**SHRI KHURSHID ALAM KHAN :** I have mentioned that the names and other details will have to be worked out now. This is the broad spectrum where this credit will be applied.

**SHRIMATI GEETA MUKHERJEE :** Is it not for specific projects?

**SHRI INDRAJIT GUPTA :** They are for specific projects. A number of specific projects are there.

**SHRIMATI GEETA MUKHERJEE :** We want to know whether the loans are related to specific projects and if so, which are those projects? If the list is too long, as Mr. Bhattam said, will the Minister be pleased to place it on the Table of the House?

**MR. SPEAKER :** When finalised, he will let you know.

**SHRI S.M. BHATTAM :** The discussions should have taken place on specific projects.

**SHRI INDRAJIT GUPTA :** One wrong impression will go round the country because what he said is that this credit of 1

billion roubles and more is not for specific projects and it is a general thing, and that now they will have to decide what it will be used for. Is that so or is the whole of it or a major part of it is for certain specific projects? He should clarify this.

**PROF. MADHU DANDAVATE :** You will put them into difficulties.

**SHRI KHURSHID ALAM KHAN :** I have mentioned broadly the heads under which this credit will be utilised.

**SHRI S. KRISHNA KUMAR :** As per the first agreement, USSR is to make available to India a credit of 100 crores Roubles and the repayment is to be made not in Indian rupees but in terms of Indian goods. I would like to know from the Minister what impact it will have on our projections for improving the bilateral trade with Soviet Union. Soviet Union is already India's major trading partner with Soviet Union and the earlier projections were that our trade will improve and become twice every 5 years. Is this 100 crore Rouble credit going to be in addition to the projections of trade which have already been made?

**SHRI KHURSHID ALAM KHAN :** The credit which has been promised by the USSR Government will be utilised for the services and goods supplied to India by the Soviet Union.

#### 5-Day Week Work Schedule

\*25. †**SHRI C.P. THAKUR :**

**SHRI MOOL CHAND DAGA :**

Will the PRIME MINISTER be pleased to state :

(a) the advantages and disadvantages that have occurred after the introduction of 5-day week work schedule in Government offices ;

(b) whether there has been any cost-benefit analysis of the scheme ; and

(c) whether any study has been made after its introduction regarding its superiority over the previous work schedule ?

**THE PARLIAMENTARY SECRETARY TO THE PRIME MINISTER (SHRI AHMED M. PATEL) :** (a) to (c). The scheme has been introduced very recently. A meaningful evaluation, as for example, saving in fuel, transport, electricity etc., and increase in efficiency, would be possible only after some time.

**SHRI C.P. THAKUR :** Has the Government created any cell to evaluate the effect of this change and what were the presumptions on which this system was started ?

**THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) :** The presumption was that it will increase the efficiency. That was the main presumption. Apart from that, it would give government employees more chances for rest and recreation as also for attending to their social and family obligations and also to give them a chance and opportunity for going out on excursions and cultural activities as well as to improve their physical and mental health.

**SHRI C. P. THAKUR :** Is the Central Government thinking of advising the State Governments to follow this example ?

**SHRI K. P. SINGH DEO :** We can certainly advise the State Governments and some of them have already started considering introducing a five-day week.

[*Translation*]

**SHRI MOOL CHAND DAGA :** Mr. Speaker, Sir, 'work for five days and have rest for two days' the hon. Minister has put it very nicely. The question is that even now, the office timings of Lok Sabha and Rajya Sabha Secretariats differ. Now, when the offices of the Central Ministries are open, its subordinate offices remain closed at that time. Today, even after one month and 21 days, you have avoided replying to this question. You may tell us what your evaluation has been regarding the performance after one month and 21 days ? Quite a rosy picture has been painted. The Prime Minister works for 18 hours a day and yet he does not feel tired and wears a smile on his face. But the people working in Central

Government offices will go to the lap of nature for leisure. Have they got the means ? What a nice reply you have given and what an advantage you have thought about. A bulletin has also been brought out in this regard. In Britain, America, Canada and other countries, the people work from 8.00 a.m. to 5.00 p.m. and they dedicate themselves to their work. But, we see how the officers work in our country. Therefore, you kindly get it evaluated. How can a link between different offices be established ? Our offices remain closed on Sundays, Parliament also does not meet on Saturdays. It is not possible to give any notice on these days, if we so desire. You may also tell the politicians to work for five days a week and have rest and recreation for two days with their children. If you want to be a good father, a good husband, stay with your families for two days. This is the reply coming from our hon. Minister. He wants the people to be good citizens and for this he suggests that they stay at home. From where have you adopted this scheme ? Here, the output of work is already the lowest. I have seen that we have a total of 120 holidays in a year. In South Korea, the people work for 6 hours daily in a 6 days week and earn a holiday after 15 days. What is the method of work in Britain and America ?

[*English*]

Work is worship. An idle mind is a devil's workshop.

[*Translation*]

How have you adopted this scheme ? In a country where the people are not in the habit of working.....(*Interruptions*)

**MR. SPEAKER :** First of all, you tell me whether you like it or not.

**SHRI MOOL CHAND DAGA :** I had asked whether any evaluation had been made or not, which the reply was that there no scheme had been formulated in this regard as yet. It was introduced w.e.f. 3rd June. One month and 21 days have gone by since then.

**MR. SPEAKER :** You have not replied to my question whether you like it or not.

**SHRI MOOL CHAND DAGA :** I have already paid that all the offices should remain open together.

**MR. SPEAKER :** You reply to my question. Today you are trying to be evasive.

**SHRI MOOL CHAND DAGA :** You please get me reply to my question. At present, 10 lakh people are working on daily wages. Are you going to give these 10 lakh workers 5 days' wages or 6 days wages? In the Railways, there are 5 lakh such workers, in the Post and Telegraph Department 3 lakhs and in P.W.D. one lakh such daily wage workers are working. Will they get five days' wages or 6 days' wages?

[English]

**SHRI K.P. SINGH DEO :** Sir, I am grateful to the hon. Member for giving us the data of the various countries. The fact is that in the six-day week, a person had to work for 37-1/2 hours. Now, in the present 5-day week, the same number of hours, that is, 37-1/2 hours has been prescribed which a Government servant will have to work. Therefore, there is no loss as far as the working hours are concerned. As far as feed-back is concerned, which is coming from the various Ministries in the last 1-1/2 months, it has been quite satisfactory. It has not yet fully stabilised. It is settling down. At this premature stage, it is not possible to give any objective assessment.

**SHRI THAMPAN THOMAS :** Sir, the Government has introduced this system for the administrative staff working in the Government offices. But for the workers working in the factories and other industries, why can't the Government consider changing the six-day week to five-day week? Now, as per the Industries Act, they have to work for 48 hours a week. Will it be possible for the Government to consider reducing working hours from 48 to 40 hours a week? This will not only create new employment opportunities in the country but also the unemployed youth will get job in various industries. Will the Government consider a proposal for reducing the working hours for the factory workers and also other workers in other sectors from 48 hours to 40 hours a

week so that there will be more employment opportunities for the unemployed youth in the country?

**SHRI K. P. SINGH DEO :** Sir, it is a suggestion and we will look into it.

**SHRI R. PRABHU :** Sir, the present system of 5-day week has been welcomed by all sections of government employees. However, there has been some complaint that the service organisations like the Central Government dispensaries and the Government run Super Bazars remain closed at the week-end. I would like to know from the hon. Minister whether it is a fact that these service organisations remain closed at the week-end and if so, whether he can do something for keeping them open on holidays so that government employees can take advantage of them.

**SHRI K. P. SINGH DEO :** I shall examine this.

#### Women's Right's Vis-A-Vis Offences Like Abortion and Miscarriage

\*26. **SHRI D.K. NAIKAR :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to bring forward a legislation to amend the Indian Penal Code to do away with the provisions regarding abortion and miscarriage as these are against the rights of women and discriminative on the basis of sex; and

(b) if so, when?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) :** (a) and (b) . In the Indian Penal Code (Amendment) Bill, 1978 which was passed by the Rajya Sabha, section 312 of the Indian Penal Code relating to punishment of the offence of causing miscarriage was proposed to be amended so as to harmonise the provisions of that section with those in the Medical termination of Pregnancy Act, 1971, The